

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-697/ND/2023
IA/2012/2024

IN THE MATTER OF:

M/s. SBICAP Ventures Ltd.

...PETITIONER

Vs.

Shree Vardhman Township Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Ms. Deeksha L. Kakar, Adv. in
IA/2012/2024.

ORDER

IA/2012/2024

This is an application filed on behalf of Financial Creditor under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking liberty to withdraw the Section 7 petition i.e. IB-697/ND/2023.

Heard the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Corporate Debtor is also present. Ld. Counsel for the Applicant submitted that in view of the settlement arrived at between the parties, the Applicant seeks liberty to withdraw the present petition. Liberty is granted to the Applicant to withdraw the present petition i.e. **IB-697/ND/2023** and the same is **dismissed as withdrawn**.

IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)